DELHI BY-PASS RAIL LINE

◆261. SHRI JAGAT NARAIN :

DR. (MRS.) MANGLADEVI

TALWAR : SHRI U. S.

DUGAL :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Delhi By-Pass Rail Line has been completed;
 - (b) if not, the reasons therefor; and
 - (c) the amount spent on the project so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI r NATH): (a) to (c) Two Projects ot Avoiding Lines to by-pass Delhi and New Delhi are in progress:

- (1) Goods Avoiding Lines between

 'bad and Gfiaziabad including

 Bridge—This project

 ; completion and the expenditure
 incu-red up to 31-3-1966 is Rs. 4.29 crores. It
 is likely to be opened to traffic by the end of
 this year.
- (2) Delhi Avoiding Lines and Connected Traffic Facilities—This project is in progress and will be completed in about two years' time. The expenditure incurred up to 31-3-1966 is Rs. 1.8 crores.

QUASI-PERMANENT STATUS FOR EM-PLOYEES OP IRON AND STEEL CONTROL ORGANISATION

*262. SHRI NIREN GHOSH: SYED NAUSHER ALI:

Will the Minister of IRON AND STEEL be pleased to state :

- (a) the number of employees of the Iron and Steel Control Organisation who are eligible for becoming quasi-permanent;
- (b) the number of employees already declared quasi-permanent; and
- (c) what measures Government propose to take to make all eligible employees permanent?

THE MINISTER OF **IRON** AND STEEL (SHRI T. N. SINGH): (a) 81 employees are eligible for consideration for being given the quasi-permanent status.

- (b) 137.
- (c) Temporary employees can be made permanent only to the extent of permanent posts sanctioned for this Organisation. Posts are sanctioned on permanent basis if these are required for work of a permanent nature. Accordingly, non-permanent employees will become entitled to confirmation as and when more permanent posts are sanctioned having regard to the nature of work.

ACCUMULATION OF STOCK OF IMPORTED T.V. SETS WITH STC

*263. SHRI M. P. BHARGAVA : DR. M. M. S. SIDDHU :

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that 1000 TV sets imported from Japan are lying unsold with State Trading Corporation, as per advertisement on May 8, 1966; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF COMMERCE T MANUBHAI SHAH): (a) and (b) Of the 1000 TV sets in question, 600 are Japanese and 400 are of Irish origin. They were imported by an Indian resident of East Africa, on condi-ihat he would use his own foreign exchange for ths purchase. Since he did not clear the consignments from the Customs for a long time, the STC was authorised to pay the Customs Duty and bring the sets to Delhi for sale to the public. The party then proceeded with the sale of the sets and, in fact, 350 of the sets have been delivered to purchasers. Then, on 18-5"-66, he was restrained from receiving any further money from the purchasers, or any further sets from the STC, by a Court injunction obtained on behalf of one of his